

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 429
TO BE ANSWERED ON 28.11.2024**

CHILD LABOUR TRACKING SYSTEM

429. SHRI MANOJ KUMAR JHA:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has considered adopting a national level Child Labour Tracking System based on the successful model implemented by Bihar, if so, the current status of the initiative;**
- (b) the steps taken by the Ministry to ensure that a centralised tracking system would facilitate coordination across States, particularly for children rescued outside their home States;**
- (c) whether the Ministry is also taking into consideration the need for regular updating of such a tracking system and accessibility of the same to various stakeholders, if so, the details thereof; and**
- (d) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): To ensure effective enforcement of the provisions of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, an online portal, namely 'Platform for Effective Enforcement for No Child Labour (PENCiL)' has been developed by the Government. The portal has five components namely, Central Government, State Government, District Project Societies, Child Tracking System and complaint corner.

To ensure strict implementation of the provisions of the Act, District Nodal Officers (DNOs) have been appointed.

In addition, the Ministry has also framed model State Action Plan (SAP) enumerating action points to be taken by respective State Governments for eradication of child labour including migrant, girl and SC/ST children.
